

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Yes, Sir. Outlays have been recommended for on-going and new major and medium projects of the Bundelkhand region.

(b) Does not arise.

[English]

#### Declaration of Calcutta as National City

8922. SHRI SUDARSAN RAYCHAUDHURI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are considering any proposal to declare Calcutta as a 'national city' or a 'city of national importance'; and

(b) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) Does not arise.

[Translation]

#### Strike by Doctors

8923 SHRI HARI BHAI SHANKAR MAHALE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of times when doctors working in hospitals run by Central Government went on partial or total strike during the last three years, throughout the country, Statewise; and

(b) the details of their demands and the

steps being taken by Government to check the recurrence of such strikes in future?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). The Central Health Service and other Service Doctors belonging to Joint Action Council working in Central Government hospitals went on a major strike in July, 1987 in support of their demands for bettering pay scales and emoluments and improvement of their promotional chances. A package of benefits was announced by Government for the striking doctors. However, not satisfied with that package, the Joint Action Council of Service Doctor Organisations submitted a new Memorandum of demands in April, 1989. Their main demand related to higher pay scales, time bound promotions, allowing private practice or granting NPA @ 50% of basic pay without any ceiling, enhancement of retirement age from 58 to 62-65 years, Grants/enhancement of various allowances viz Risk Allowance, Conveyance Allowance, Contingency Allowance, Post-Graduate Allowance, Teaching Allowance, Administrative Allowance and Rural/Difficult Area Allowance, antedating for Medical Officers, counting of Residency service of all states for service matters, same pay scales and promotional avenues for all service doctors, benefits of promotions/placement to be effective from 1.1.1986, *ad-hoc* number of post of Senior Administrative Grade Level, pay for strike period, extending the benefits to all the constituents etc. A memorandum of settlement has been signed on 21st August, 1989 with JACSDO in full and final settlement of all their demands.

Junior Doctors (consisting of Junior and Senior Residents) went on strike in May-June, 1989 in support of their demands for upward revision of their remuneration in the light of higher emoluments allowed to regular doctors of C.H.S. A settlement was reached between the striking Junior Doctors

and the Government on the 1st July, 1989, under which their remunerations have been enhanced.

With the conclusion of these agreements and their implementation, Government hopes that there will be no cause for the doctor to go on strike in future.

#### **Demands of FPS Owners of Delhi**

8924. SHRI SHEO SHARAN VERMA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Fair Price Shop-keepers in Delhi have submitted their demands to Government and also threatened to observe strike if the demands are not met;

(b) if so, the details thereof; and

(c) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) and (b). Yes, Sir to Delhi Administration. The main demand of the Fair Prices shop Owners was for increase in their margin of profit.

(c) The Delhi Administration has since revised the commission admissible to the Fair Price Shop owners on sale of wheat and rice and has resolved the issue.

[English]

#### **Merger of M/s Birds Jute and Export Ltd. with National Jute Manufacturing Corporation**

8925. SHRI BASUDEB ACHARIA: Will the Minister of TEXTILES be pleased to state:

(a) whether M/s. Birds Jute and Export

Ltd., was taken over and merged with National Jute Manufacturing Corporation in 1986;

(b) if so, whether all decisions of Bureau of Public Enterprises are being implemented in that unit;

(c) if so, whether BPE circular regarding interim/ad-hoc relief was also implemented in the Birds Jute and Export Ltd.; and

(c) if not, the reasons therefor?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Birds Jute and Export Ltd. was not merged with National Jute Manufactures Corporation. It continues to be a company under Companies Act, with separate Board of Directors and there are a large number of private share holders in BJEL. The Government shares in BJEL were transferred to NJMC in 1986. This company is a subsidiary of National Jute Manufactures Corporation.

(b) to (d). The decisions of Bureau of Public Enterprises are applicable in BJEL in accordance with its set up. BEP's circular on interim/ad hoc relief was applicable only to the Public Sector Undertakings where pay structure was linked to Industrial Dearness Allowance. As such it was not applicable in BJEL.

[Translation]

#### **Allotment of Land by DDA to N.E.H.M.**

8926. SHRI JAGANNATH SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the date on which National Electropathy, Homoeopathy Medicine of India (Central Council) Janakpuri, New Delhi had